

the last two years, i.e., 1996-97 and 1997-98 (financial years) is as follows:—

Year	Quantity (in MT)	Value (Rupees)
1996-97	9221	11.81 crores
1997-98	41801	48.47 crores

(b) There is no outstanding amount to be recovered from any country on account of exports during the above mentioned period.

(c) and (d) Do not arise in view of (b) above.

[*English*]

Expenditure on Spare Parts of Defence Helicopters

780. SHRI BALASAHEB VIKHE PATIL : Will the Minister of DEFENCE be pleased to state:

(a) whether the Government have to incur annual expenditure of over Rs. 2000 crore on the spare parts of defence fighter Aircraft and helicopters, which are sent abroad, particularly to Russia, for servicing;

(b) if so, whether the Government propose to indigenously produce such spare parts;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) Average annual expenditure incurred on the spare parts of defence fighter aircraft and helicopters sent abroad for servicing is about Rs. 68 crores, including about Rs. 20 crores in respect of Russia.

(b) and (c) Yes, Sir. Efforts are being made to produce increasing quantities of spares within the country by HAL and private agencies. IAF has taken up major programmes for indigenisation of spares and components required for the maintenance of aircraft and helicopters of Russian origin. In-house indigenisation is being undertaken at Base Repair Depots and regular work shops. Exhibitions and seminars are also being arranged in collaboration with the industry for ensuring their cooperation and active involvement in the indigenisation

effort. As a result of the above measures, a number of important indigenous development projects are being progressed with the Indian industry for important and critical spares. As on date, over 27,600 items of fighter aircraft and helicopters of Russian origin have been indigenised.

(d) Does not arise.

Allotment of Govt. Accommodation

781. SHRI R.L.P. VERMA : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether laid down rules and norms for allotment of Government Accommodation are being strictly followed in respect of employees of Directorate of Estate; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA) : (a) Yes, Sir.

(b) Does not arise in view of reply to part (a) above.

Setting up of Mining Industries

782. SHRI RAVI SITARAM NAIK : Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the Government propose to set up Mining Industries in States, particularly in Goa in close proximity to regions where minerals are available in abundance;

(b) if so, the details thereof; and

(c) the details of industrial units which have been set up till date?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI RAMESH BAIS) : (a) and (b) The Central Government does not propose to set up any mining industry in any State including Goa. However, any Indian National or a Company as defined in sub-section (1) of Section 3 of the Companies Act, 1956 is free to exploit the mineral reserves after getting mining lease in accordance with the provisions of Mines and Minerals (Regulation and Development) Act, 1957 and Rules framed thereunder.

(c) Comprehensive information is not maintained centrally.